

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-102

IB-826/ND/2022
New IA/1784/2024

IN THE MATTER OF:

Bank of Maharashtra

Vs.

Sunita Bansal

....Applicant

....Respondent

SECTION

U/s 95 IBC

Order delivered on 19.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Mr. Sohaib Khan, Mr. Aadil Khan, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/1784/2024:-

This is a Report filed by the Resolution Professional under Section 99 of the IBC, 2016. Heard the submissions made by Ld. Counsel on behalf of the Resolution Professional. Issue notice to the Personal Guarantor as well as Financial Creditor for filing their observation and appearance on this report. Notice be issued by all means and proof of service be filed. List the matter on **03.06.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)